

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/GT/2018

Subject : Approval of tariff for Kishanganga HE Project (330 MW) for the period from anticipated COD of Unit-I and Unit-II to 31.3.2019.

Date of hearing : **22.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NHPC

Respondent : Power Development Department & 2 Others

Parties present : Shri Piyush Kumar, NHPC
Shri A.K. Pandey, NHPC
Shri Chandra Mohan, NHPC

Record of Proceedings

During the hearing, the representative of the petitioner submitted that the project has been commissioned in March, 2018. He also submitted that provisional tariff based on the audited balance sheet as on 31.3.2018 (2017-18) may be considered, instead of capital cost of the project as on 30.9.2017.

2. On a specific query by the Commission regarding the status of the approval of Revised Cost Estimates (RCE), the representative of the petitioner submitted that the proposal for approval of RCE at a completion cost of ₹5882.01 crore at January, 2017 price level has been submitted to CEA which is under consideration. He, however, submitted that the approval of RCE by the Board of the Petitioner Company shall be filed within one week after the same is approved.

3. None appeared on behalf of the respondents. The Commission directed the petitioner to file additional information, on affidavit, with advance copy to the respondents, on or before, 15.6.2018 on the following:

- (i) Copy of Board approval of RCE amounting to ₹5882.01 crore as submitted to CEA/ CCEA;
- (ii) Latest actual expenditure duly certified by the auditor;
- (iii) Revised tariff forms based on actual/ projected CODs of various units/ generating station.

4. The respondents shall file their replies on or before 29.6.2018 with advance copy to the petitioner, who shall file its rejoinder, if any, by 6.7.2018. Pleadings shall be

completed by the parties within the due dates mentioned. No extension of time shall be granted for any reason whatsoever.

5. The petition shall be listed in due course for which separate notices will be issued to the parties.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**